

Revision of Pay Scales of University and College Teachers

*848. SHRI CHITTA MAHATA: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that some members of the All India Federation of University and College Teachers' Organisations met the Union Education Minister in New Delhi on 23 March, 1981 in connection with the revision of pay scales of College and University teachers in keeping with the recommendations of the Sen Committee that the scale should be revised every five years;

(b) if so, the details thereof and the steps so far taken in the matter; and

(c) if not steps have been taken in the matter the reasons therefor?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) Yes, Sir.

(b) and (c). The representatives of the Federation were advised that most of the demands made by them concerned State Governments and that some of these demands would have significant financial implications for them. Therefore, these would be brought to the notice of Education Ministers of State Governments shortly in an appropriate manner for consideration.

Vacant posts of Compositors in Government of India Press, Ring Road, New Delhi

8732. SHRI CHANDRADEO PRASAD VERMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that more than fifty posts of compositors are lying vacant in Government of India Press, Ring Road, New Delhi for more than a year;

(b) whether it is also a fact that after completing all formalities and issuing appointment letters, the candidates were denied employment; and

(c) if so, reasons thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c). There were 46 posts lying vacant for more than a year of which 14 posts have recently been filled up. As regards the rest, after completing the formalities, certain representations were received, which are being sorted out.

Legislation to prevent poaching in exclusive economic zone

8733. SHRI S. M. KRISHNA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to enact legislation to prevent poaching in the 200 miles of Exclusive Economic Zone of the sea;

(b) if so, the broad outlines of the proposed legislation and when it will be introduced; and

(c) whether the littoral states have been consulted in this behalf if so, their reaction in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) and (b). The Government propose to introduce a Legislation during the current session of Parliament for regulation of fishing by foreign fishing vessels within the Indian maritime zones. The Legislation is proposed to cover *inter-alia* various aspects of enforcement and penalty for violation of the various provisions of the Legislation.

(c) No, Sir.

उत्तर प्रदेश की घाटा मिलें

8734. श्री निहाल सिंह : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि उन